

HIGH COURT OF ORISSA : CUTTACK

NOTIFICATION

No. 733..... XIII/1/24/eHCR

Cuttack, Dated 17.05.2025

In view of facilitating easy identification, referencing and retrieval and easy accessibility with free of cost, the Hon'ble Supreme Court of India launched SCR portal by merging eSCR and DigiSCR and intimated vide Letter No. E-II/Editorial/Correspondence/2024-25 dated 13.05.2025 for information to all concerned.

Vide the above letter, it has been intimated that the SCR portal is the official law reporter of the Supreme Court of India and has been formed after merging the extant eSCR and DigiSCR portals, both of which stand decommissioned. The said SCR portal can be accessed by clicking the link <https://scr.sci.gov.in/scrsearch/> and/or by navigating through the official Supreme Court website under the head 'eServices'. Further request has been made to intimate all concerned about the availability of the SCR portal.

All concerned are requested to use the SCR portal regularly to keep themselves updated about the latest developments of law.

By order of the Court


Registrar General

17.05.2025

Memo No. 9385 (2) Dated 17.05.2025 (XIII/1/24/eHCR)

Copy along with letter dated 13.05.2025 of the Hon'ble Supreme Court of India forwarded to the

1. Addl. Registrar-cum- Principal Secretary to Hon'ble the Chief Justice,
2. Joint Registrars-cum-Principal Secretaries/ ADR-cum- Addl. Principal Secretaries/ Asst. Registrar-cum-Senior Secretaries/ Secretaries attached to the Hon'ble Judges for placing the same before their Lordships for information.

 17.05.2025
Editor-in-Chief, ILR Cuttack Series

Memo No. 9386 (6) Dated 17.05.2025 (XIII/1/24/eHCR)

Copy along with letter dated 13.05.2025 of the Hon'ble Supreme Court of India forwarded to the

1. Advocate General, Odisha,
2. Principal Secretary to Government in Law Deptt., Govt of Odisha,
3. Director, Odisha Judicial Academy, Cuttack,
4. Member Secretary, Odisha Legal Services Authority, Cuttack,
5. President, High Court Bar Association,
6. Chairman, Odisha State Bar Council
for favour of kind information.

 17.05.2025
Editor-in-Chief, ILR Cuttack Series

Memo No. 9387 (30) Dated 17.05.2025 (XIII/1/24/eHCR)

Copy along with letter dated 13.05.2025 of the Hon'ble Supreme Court of India forwarded to

All the District & Sessions Judges of the State for favour of kind information with a request to circulate copies of the notice to all Judicial Officers working under their jurisdiction, to the Presidents of local Bar Associations, to the Principals/ Authorities of law colleges and law universities for their information.

 17.05.2025
Editor-in-Chief, ILR Cuttack Series

Memo No. 9388 Dated 17.05.2025 (XIII/1/24/eHCR)

Copy along with letter dated 13.05.2025 of the Hon'ble Supreme Court of India forwarded to

Superintendent, Computer Section of the Court to upload the same in the official website of the Court.

 17-05-2025
Editor-in-Chief, ILR Cuttack Series



No. E-II/Editorial/ Correspondence/2024-25

Dated: 13.05.2025

To,
The Ld. Registrar General,
High Court of Orissa

Sub: Merger of eSCR and DigiSCR and Launch of SCR portal by the Supreme Court of India

Respected Sir,

1. Apropos to the above captioned subject, the undersigned has been directed by the Competent Authority to hereby apprise your goodself that Hon'ble Mr. Justice Sanjiv Khanna, Hon'ble the Chief Justice of India, launched the SCR (Supreme Court Reports) portal on 07.05.2025.
2. The launch owes its genesis to the resolution of the Hon'ble Editorial Committee of the Supreme Court of India comprising of Hon'ble Mr. Justice Abhay S Oka, Judge, Supreme Court, Chairman and Hon'ble Mr. Justice P. S. Narasimha, Judge, Supreme Court, Member, which was accorded the imprimatur of Hon'ble the Chief Justice of India on 06.05.2025.
3. The SCR portal is the official law reporter of the Supreme Court of India and has been formed after merging the extant eSCR and DigiSCR portals, both of which stand decommissioned. The said SCR portal can be accessed by clicking the link <https://scr.sci.gov.in/scrsearch/> and/or by navigating through the official Supreme Court website under the head 'eServices'.
4. It is pertinent to note that the said portal is an up-to-date repository of all reportable judgments pronounced by the Supreme Court of India along with their headnotes/case summaries. The headnotes of each judgment are classified into categories such as: Issues for consideration, Case laws cited, List of Acts/Statutes, List of Keywords, Case arising from, Appearance and

the Judgment/Order etc. The headnotes are lucid and shorn of verbiage and are assiduously composed per diem by the Editorial Branch of Supreme Court of India comprising of Editors who are Senior Advocates and Advocates.

- 5 It is emphasised that each judgment has been allocated a Neutral Citation facilitating easy identification, referencing and retrieval thereof. The Neutral Citation system is a Court approved system of citation. Significantly, the SCR portal is accessible free of cost and would thereby facilitate the right of access to justice and aid in enhancing public scrutiny, education, academic research and development of law.
- 6 Ergo, you are kindly requested to intimate to all concerned about the availability of the SCR portal.

Warm regards,



(Arul Varma)